

CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH

O.A.NO.: 777 OF 2005

[Patna, this Friday, the 9th Day of December, 2005].

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C O R A M

HON'BLE SHRI JUSTICE P.K.SINHA, VICE-CHAIRMAN

.....
Ram Ayodhaya Ram

Vs.

Union of India & Ors.

Counsel for the applicant:- Shri Prem Nath.

Counsel for the respondents:- Shri G.K.Agarwal, ASC.

O R D E R [ORAL]

Justice P. K. Sinha, V.C.:- Heard learned counsel for both the sides. The applicant has come up for pro-rata pension for the services rendered by the applicant in the Coal Mines Labour Welfare Organisation in the Department of Coal from 25.11.1958 to 31.07.1985, w.e.f. 01.08.1985. Learned counsel for the applicant also pointed out several other cases of similar nature ^{including} at Annexure-A/2 in which similar cases were heard and disposed of by directing the respondents to examine the matter and to pass speaking order in that regard.

Obviously, for grant of the relief the relevant documents will have to be gone into to verify the claim of the applicant which would be available with the respondents. In the first instance, in my opinion, the respondents should look into the matter and, after verifying the facts from documents which may be produced before them by the applicant, as also with



the help of the documents which are with them, to take a decision in this regard. The respondents, therefore, are directed to examine and consider the case of the applicant for grant of pro-rata pension in view of the documents that may be produced by the applicant before them and are available with them, within three months of receipt of a copy of the order and to pass a reasoned order in accordance with law relating to the relief of granting pro-rata pension to the applicant as per the extant rules.

2. The applicant is hereby directed to make available to the respondents a copy of this order along with a copy of the original application with annexures, within a period of one month of receipt of the certified copy of the order. The applicant along with copy of the order, if he has other documents in this regard may produce the same before the respondents.

3. With this observation, this OA stands disposed of.


[P. K. Sinha]/VC

skj.